

(d) The quarters are handed over to employees within 60 days time as far as possible in general as per guidelines issued by Ministry of Urban Development subject to the availability of funds.

(e) Yes.

(f) The renovation/up-gradation work is completed subject to availability of budget/contract within 60 days.

#### **Rise in the height of buildings in Delhi**

†1232. SHRI MAHENDRA SINGH MAHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is going to take a decision on the proposal to raise the height of buildings in Delhi from 15 meters to 17.5 and 22 meters;

(b) whether this decision is being taken to meet the shortage of buildings in Delhi or for any other reasons, the details thereof; and

(c) if so, the time by which decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) to (c) No such proposal has been received from the nodal planning agency for Delhi *i.e.* Delhi Development Authority.

#### **Population in Karnataka**

1233. SHRI BASAWARAJ PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many corporation cities are in Karnataka and what is their population;

(b) what are the facilities for Central and State Government employees in these cities; and

(c) whether these employees of Gulbarga District are getting such facilities as per rules?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) There are eight corporation cities in Karnataka. The cities and their population are indicated below:—

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†Original notice of the question was received in Hindi.

Sl. No.	Corporation city	Population (as per 2001 Census)
1.	Bangalore	54,92,478
2.	Mysore	7,42,261
3.	Hubli-Dharwad	7,86,018
4.	Mangalore	3,98,745
5.	Gulbarga	4,27,929
6.	Belgaum	3,99,600
7.	Davangere	3,63,780
8.	Bellary	3,17,000

(b) The facilities available to the Central Government employees are as per the rules of the Government of India. The Corporation Employees will get the benefit of the 6th Pay Commission Report facilities. The State Government employees working at the headquarters of eight City Corporations are getting salary as per classification of the eight cities into categories A, B, C and D. The employees are getting 4% Dearness allowance as of 1.7.2012. The State Government and Municipal Employees working with these corporations are getting the House Rent Allowance (HRA) and City Compensatory Allowance (CCA) as under:—

Sl. No.	Corporation city	Category of city	HRA (%)	CCA (In Rs.)
1.	Bangalore	A	25%	400
2.	Mysore	B	16%	300
3.	Hubli-Dharwad	B	16%	300
4.	Mangalore	C	10%	250
5.	Gulbarga	C	10%	250
6.	Belgaum	C	10%	250
7.	Davangere	C	10%	250
8.	Bellary	C	10%	250

(c) Yes, Sir.

**Compassionate appointment in CPWD**

1234. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details regarding meeting of Compassionate Appointment Committee (CAC) headed by Additional Director General, Northern Region, CPWD held between 1 January, 2008 onwards and till date for considering the compassionate appointment cases for the post of LDCs;

(b) whether some Members of Parliament (MP) have also apprised the Director (Works) about the loose ends constantly being done by the Public Authority concerned in the said compassionate appointments cases; and

(c) if so, the action which is being taken on the 'Issues' highlighted in the aforesaid M.P's references?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) The date of meeting of CAB headed by Additional Director General, Northern Region, CPWD held between 1st January, 2008 onwards and till date for considering the compassionate appointment cases for the post of LDCs is as under:—

1. 28.02.2011
2. 17.03.2011
3. 25.08.2011
4. 16.12.2011 (meeting postponed for 02.02.2012)
5. 02.02.2012
6. 28.06.2012
7. 05.02.2013

(b) and (c) Yes this Ministry received a letter from Shri Om Prakash Yadav MP, Lok Sabha to be apprised of the status of compassionate appointment case of Shri Pawan Kumar S/o Late Shri Hari Singh in CPWD. The matter was looked into in consultation with CPWD but no loose ends came to light. The issues raised by Hon'ble MP were following:—